GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:3760
ANSWERED ON:30.07.2009
ALLOTMENT OF PETROL PUMPS/GAS AGENCIES
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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a): whether the Government has given reservation to various categories in allotment of petrol pumps and gas agencies including women, SC/ST and backward classes;
- (b): If so, the details thereof;
- (c): the details and the number of petrol pumps and gas agencies being run by the reserved categories in the country as on date, category-wise and State-wise;
- (d) whether the petrol pumps and gas agencies allotted under reserved categories are bring run by other people; and
- (e) If so, the action proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) & (b): After dismantling of Administered Pricing Mechanism (APM) w.e.f. 1.04.2002, Based on the broad policy guidelines issued by the Ministry, public sector oil marketing companies (OMCs.), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) have framed their own detailed guidelines for selection of dealership/distributorship of petroleum products.

As per the extant guidelines, the percentage of reservation to different categories is as follows:

Scheduled Castes/Scheduled Tribes (SC/ST) 25%

Defence Category(DC) 8%

Paramilitary/ Police/Government Personnel (PMP) 8%

Physically Handicapped Persons (PH) 5%

Freedom Fighters (FF) 2%

Outstanding Sports Persons (OSP) 2%

Open (OP) 50%

33% of the dealerships/distributorships in all categories mentioned above will be reserved for women belonging to that category.

- (c): As on 01.04.2009, 6075 retail outlets (ROs) and 2710 LPG distributorships of OMCs are being run under reserved categories. The category-wise and State-wise details are available with Director (Marketing) of OMCs.
- (d) & (e) The ROs and LPG distributorships allotted are expected to be run by the dealers only. If benami operation is suspected or established, dealer/distributor is served with show cause notice for termination in line with the Agreement and the reply in this regard is examined. In case satisfactory reply is not received, dealer/distributor is terminated.